

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202 - **CP(IB)/74(AHM)2023**

**With**

ITEM No.203 - IA/1060(AHM)2023

ITEM No.204 - CONT.A/13(AHM)2023

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Imdadali M Momin

.....Applicant

Vs.

Pellucid Lifesciences Private Limited

.....Respondent

**Order delivered on: 06/03/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Ms. Rhea Sevak, Adv. for Mr. Arjun Sheth, Adv.

For the Respondent

: Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.

**ORDER**

**CP(IB)/74(AHM)2023, IA/1060(AHM)2023 & CONT.A/13(AHM)2023**

Proxy counsle for the applicant seeks adjournment on the ground that aruing counsel is in personal difficulty.

List for further consideration on 03.04.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**